CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>BANGALORE</u>

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 22201 of 2015

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-100-2015-16 dated 29/07/2015 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN(Appeal))

Leena Francis

M/s. IBP Auto Services, IBP Co. Pump Contractor, Chittissery Po, Nenmanikkara THRISSUR - 680301 KERALA

Appellant(s)

VERSUS

Commissioner of Central Excise, Customs and Service Tax Calicut CENTRAL REVENUE BUILDING,

MANANCHIRA, CALICUT, KOZHIKODE, - 673001 KERALA Respondent(s)

AND

Service Tax Appeal No. 22204 of 2015

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-104-2015-16 dated 29/07/2015 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN(Appeal))

Leena Francis

M/s. IBP Auto Services, IBP Co. Pump Contractor, Chittissery Po, Nenmanikkara THRISSUR - 680301 KERALA

Appellant(s)

VERSUS

Commissioner of Central Excise, Customs and Service Tax Calicut CENTRAL REVENUE BUILDING,

Respondent(s)

MANANCHIRA, CALICUT, KOZHIKODE, - 673001 KERALA

APPEARANCE:

None for the appellant. Shri H. Jayathirtha, Superintendent(AR)

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL) HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20308-20309 / 2023

Date of Hearing: 10/04/2023 Date of Decision: 10/04/2023

Per : DR. D.M.MISRA

None for the appellant. Appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA) MEMBER (JUDICIAL)

(R. BHAGYA DEVI) MEMBER (TECHNICAL)

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